

be expected that that particular project is to be financed out of the total assistance which the State expects to have from the Centre. So far as the particular point which has been mentioned by Mr. Samar Guha regarding the Calcutta Metropolitan Development Authority is concerned, in fact, Sir, it is not a new project; it is a continuing project and even for the current year's Plan allocations, it has been made. But what I want to emphasize is that out of the total . . .

SHRI SAMAR GUHA : Not as much as was requested.

SHRI PRANAB KUMAR MUKHERJEE : It depends, because this time, Government of India had decided that the Central assistance for the Plan allocation would be limited to the extent that it was in the last year. Therefore, there was no scope to go beyond that. And each and every State would have to make its own arrangements within the constraints in which we have to pass through.

SHRI SAMAR GUHA : What about the past assurances ?

SHRI PRANAB KUMAR MUKHERJEE : One hon. Member had asked as to why the Defence expenditure is so much and why it has been put in the Supplementary Demand. And at the same time, he had asked as to why dearness allowance to the Defence personnel is not being given. If he could have taken the trouble of going through the actual allocations, he could have found that almost Rs. 94 crores on this particular account is for dearness allowance. Therefore, it is not correct to say that only to augment Defence Forces, has this amount been allocated. It is not so. Regarding certain other points which affect the various other Ministries, Sir, as you know, as per the usual practice, I will pass on the suggestion to the concerned Ministries for their consideration.

MR. CHAIRMAN : I put the Supplementary Grants.

(Interruptions)

Now, the question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President to defray the charges, which will come in course of payment during the year ending the 31st day of March, 1975, in respect of the following demands entered in the second column thereof—

Demand Nos. 1, 3, 8, 11, 12, 15, 17, 18, 19, 21, 22, 24, 25, 27 to 34, 37, 38, 40 to 48, 50 to 58, 60, 62, 65, 66, 68, 70, 74 to 76, 78 to 82, 84, 86 to 89, 91, 92, 94, 95, 101, 102 and 104."

The motion was adopted.

17.55 hrs.

APPROPRIATION BILL*, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE : I introduce the Bill.

*Published in Gazette of India, Extraordinary, Part II, section 2 dated 20-3-75.

MR. CHAIRMAN: The hon. Minister. "That the Bill be passed."

SHRI PRANAB KUMAR MUKHERJEE : I beg to move* :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

*Introduced/Moved with the recommendation of the President.

"That the Bill be passed."

The motion was adopted.

STATUTORY RESOLUTION RE DISAPPROVAL OF THE PRESS COUNCIL (SECOND AMENDMENT) ORDINANCE, 1974.

MR. CHAIRMAN : We take up Statutory Resolution Disapproving Press Council (Second Amendment) Ordinance, 1974.

Dr. Laxminarain Pandeya.

डा० लक्ष्मीनारायण पाण्डेय (मंदसौर) : सम्भाषित महादय, मैं मकल्प प्रेश कन्सा हूँ कि वह सभा राष्ट्रपति द्वारा 27 दिसम्बर, 1974 को प्रख्यापित प्रेश परिषद् (द्वारा सञ्चालन) अध्यादेश, 1974 (1974 का अध्यादेश सख्या 14) का निरन्तर-मोदन करती है।

MR CHAIRMAN : You will continue your speech next time. The House stands adjourned to meet at 11 A. M. tomorrow.

18 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Friday, 21st March, 1975/Phalgun 30, 1896 (Saka).